

Master Plan for Development of Fisheries in Kerala

*88. SHRI M. K. KRISHNAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have agreed to review their earlier position with regard to Master Plan for the development of Fisheries in Kerala; and

(b) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAH P. SHINDE) : (a) and (b) The Government's view, which has been indicated on previous occasions is that the Master Plan provides a useful framework with reference to which detailed planning can be taken up. It has been pointed out that as the public and co-operative sectors are also involved in addition to the Government sector, detailed plans should be correlated with an assessment of resources available in the various sectors. There has been no change in this approach.

SHRI M. K. KRISHNAN : May I know from the hon. Minister the broad outline of the State Plan?

SHRI ANNASAH P. SHINDE : The State Master Plan broadly envisages an investment to the tune of Rs. 305 crores over a period of 20 years. That is broadly the framework of this Master Plan.

AN HON. MEMBER : To do what?

SHRI ANNASAH P. SHINDE : For fisheries development.

SHRI PILOO MODY : I cannot understand how Rs. 305 crores can represent a Plan. 'Plan' means plan for action and not plan for spending.

MR. SPEAKER : It is better he replies rather than the Minister. (*Interruption*)

SHRI M. K. KRISHNAN : The Master Plan envisages a foreign exchange earning of Rs. 170 crores per annum instead of Rs. 20 crores at present. Will the Government take an early decision to approve the Plan?

SHRI ANNASAH P. SHINDE : The State Government addressed a letter to the hon. Minister of Food and Agriculture, Shri F. A. Ahmed, as well as to the Prime Minister. We have amply clarified our position to the State Government. The Master Plan that has been formulated is in broad and general terms and for a period of 20 years. First of all, our planning is over a period of five years. Apart from that, take the case of Cochin; here the Plan which has been formulated only suggests that a harbour may be located at Cochin. "Investigation is in progress. An amount of Rs. 100 lakhs is to be provided for this." I am quoting from the Master Plan. As the hon. Member may be aware, Cochin harbour was sanctioned by the Government of India and our detailed investigation indicated that not Rs. 1 crore but Rs. 2½ crores would be required. Government of India have sanctioned Rs. 2½ crores for this. Therefore, our suggestion to Kerala Government is to speed up the details of the Plan so that efforts can be made to tie up the various elements involved and specify the Government's policy in each item.

SHRI JYOTIRMOY BASU : May I know from the hon. Minister whether, in this region of the country, a number of foreign-controlled monopoly business houses are coming into operation in the matter of fishing and if so, why Government have allowed these people to come there?

SHRI ANNASAH P. SHINDE : I can reply to this very forcefully, Sir, but is it a relevant question? This is Master Plan of Kerala. (*Interruption*). He has nothing but only that subject in his mind.

SHRI VARKEY GEORGE : I would like to know from the hon. Minister whether Government has any plan to allow foreign collaboration in implementing the Master Plan in Kerala and if so, the name of the foreign country.

SHRI ANNASAHEB P. SHINDE : The general policy on foreign collaboration is under active consideration of the Government of India. We wish to spell out, in the near future, the Government's policy, and in the light of the Government's decision, perhaps it should be possible even to go into the proposal of collaboration formulated by the Government of Kerala or by the parties.

SHRI JYOTIRMOY BOSU : Was that question quite relevant, Sir?

SHRI PILOO MODY : It was.

SHRI JYOTIRMOY BOSU : We learn, Sir. If a question embarrasses the Government and if that is ruled out, keeping that in mind, we can only express our regret.

SHRI R. D. BHANDARE : That position is not correct.

Treatment of Harijans and Backward Class People of Village Shupi Patti Malla Dan Pur, District Almora

*89. **KUMARI KAMLA KUMARI :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Harijans and backward class people of village Shupi Patti Malla Dan Pur, District Almora are mal-treated by higher caste people and they have even approached Central Ministers for the redress of their grievances;

(b) if so, the steps taken by the Central Government as well as by the State Government in this regard; and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :

(a) to (c) We have no information whether any Central Minister was approached about this matter. According to the report received from the Uttar Pradesh Government, some cattle belonging to the Harijans damaged the crops belonging to the residents of village Shupi Patti in the first week of October, 1971. This resulted in a clash between Harijans and Swarna Gwalas and five persons belonging to both the sides were injured. There is at present peace on both the sides. However, the State Government has been asked to conduct an inquiry into the incident.

कुमारी कमला कुमारी : क्या माननीय मन्त्री महोदय यह बताने की कृपा करेंगे कि भारत सरकार शुपी पट्टी मल्ला दानपुर के लोगों की रक्षा के लिये कोई प्रबन्ध कर सकती है ?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में राज्य मंत्री (प्र० एस नूबल हसन) : जब तक यह मालूम न हो जाये कि वहाँ पर खतरा है उस वक्त तक सुरक्षा के लिये क्या प्रबन्ध किया जा सकता है ? दूसरी बात यह है कि यह स्टेट गवर्नमेंट का मामला है । हमने उनकी तबज्जह दिलाई है और दरखास्त की है कि वह इस मामले में छानबीन कर लें ।

कुमारी कमला कुमारी : क्या मन्त्री महोदय बतलाने की कृपा करेंगे कि राज्य सरकार से कब तक वह इसकी जानकारी प्राप्त कर लेंगे और हमको सूचना देंगे ?

SHRI K. S. RAMASWAMY : We have got information from the State